

ITEM NO.79 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (C) No(s). 23793/2016
STATE OF U.P AND ORS. Petitioner(s)

VERSUS

OM PRAKASH Respondent(s)
(with appln. (s) for exemption from filing O.T.)
WITH
SLP(C) No. 24902/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 24916/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 24929/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 24930/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 24933/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 24945/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 24941/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 25054/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 25059/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 25137/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief

Item No.79 -2-
and Office Report)
SLP(C) No. 24893/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)

Date : 07/10/2016 This petition was called on for hearing today.
For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, Adv.

For Respondent(s)
Mr. Ashutosh Lal, Adv.

Mr. Shekhar Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 23793/2016
Fresh adjourned matter.
Sole respondent is duly represented.
SLP(C) No. 24902,24930,24933,24945,25137 and 24893/2016
Four weeks time is granted to the sole respondent for
filing counter affidavit.
SLP(C) No. 24916,24941,25054 and 25059/2016
Fresh steps to be taken for service of the sole
respondent within two weeks. Notice thereafter be issued.
SLP(C) No.24929/2016
Await service/track report in respect of respondent No.1.
Fresh and sufficient address of respondent No.2 be
furnished by the Ld. Counsel for the petitioner within two
weeks time. Notice thereafter be issued.

List again on 12.12.2016.

(PAWAN DEV KOTWAL)
Registrar